

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 016879/2017

(Arising out of impugned final judgment and order dated 20-03-2017 in WP(PIL) No. 126/2014 passed by the High Court Of Uttarakhand At Nainital)

THE STATE OF UTTARAKHAND & ORS.

Petitioner(s)

VERSUS

MOHD. SALIM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.49915/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49917/2017-EXEMPTION FROM FILING O.T.)

Date : 07-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Farrukh Rasheed, Adv.

For Respondent(s) Caveator-in-person (Not present)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, the operation of the impugned order shall remain stayed.

(PARVEEN KUMAR)
AR CUM PS

(RENUKA SADANA)
ASST.REGISTRAR